

REGISTERED NO. PT.-40



The Bihar Gazette

EXTRA ORDINARY

PUBLISHED BY AUTHORITY

27 BHADRA 1937(S)
(NO.PATNA 1073) PATNA, FRIDAY, 18TH SEPTEMBER 2015

PATNA HIGH COURT

NOTIFICATION

The 15th September 2015

CORRECTION SLIP NO. 145

No. Misc-03-2011- 52603/Rules Deptt.—In exercise of the powers conferred by Cause (2) of Article 229 of Constitution of India, the Chief Justice of the High Court of Judicature at Patna makes the following amendment to the Patna High Court Officers and Staff (Condition of Services and Conduct) Rules, 1997.

1. Short title and commencement - (1) These Rules may be called the Patna High Court Officers and Staff (Condition of Service and Conduct) (Amendment) Rules, 2015.

(2) They shall come into force at once and shall apply to all appointments including those which are still in process.

2. Amendment in Clause 9 of Rule 7 of Part V: - In clause 9 of Rule 7 of Part V of the Rules under the Mode of Appointment the two provisos shall be substituted by the following proviso:-

“Provided that, except in regard to interview, if any candidate secure 10% less than the minimum qualifying marks in any of the above, he may be selected and appointed on probation for one year with the stipulation that within that period he will have to clear the minimum qualifying standard in two biannual tests to be held in respect of the subject of deficiency; the probation may be extended, at the discretion of the Chief Justice for up to two further six months period with the similar stipulation of clearing the minimum qualifying standard in the test to be held.”

By Order of the Court,
VINOD KUMAR SINHA,
Registrar General.

PUBLISHED AND PRINTED BY THE SUPERINTENDENT,
BIHAR SECRETARIAT PRESS, PATNA.
Bihar Gazette (Extra) 1073—571+100—Egazette
Website: <http://egazette.bih.nic.in>